

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-104/2001/3154/A

From :- Shri Kaushik Kumar Shamra,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, ✓ Smti. Shabnom Choudhury
Principal Judge,
Family Court-I,
Kamrup(M), Guwahati.

Dated Guwahati, the 3rd September, 2020.

Sub:- Earned Leave.
Ref:- Your letter No. FCG. 45/92/259/2020, dtd. 31.08.2020.

Madam,

With reference to the above, I am directed to inform you that you have been granted 29 (twenty nine days) days Earned Leave w.e.f. 01.09.2020 to 29.09.2020, subject to submission of application in prescribed format along with Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati. Further, the Principal Judge, Family Court-II, Kamrup(M), Guwahati and in her absence the Principal Judge, Family Court-III, Kamrup(M), Guwahati will be in-charge of the Court & office of the Principal Judge, Family Court-I, Kamrup(M), Guwahati in your absence.

Yours faithfully,

W. S. 03/09/2020
JT. REGISTRAR (VIGILANCE)

3158
Memo NO.HC.VII-104/2001/3155/A, dated 3.9.2020

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information.
2. The Principal Judge, Family Court-II, Kamrup(M), Guwahati.
3. The Principal Judge, Family Court-III, Kamrup(M), Guwahati.
4. The Project Manager, Gauhati High Court.

sd/-
JT. REGISTRAR (VIGILANCE)